

ANNUAL REPORTS OF NATIONAL INSTITUTE FOR TRAINING INDUSTRIAL ENGINEERING, BOMBAY AND IIT, KHARAGPUR.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table—

- (1) A copy of the Annual Report of the National Institute for Training in Industrial Engineering, Bombay for the year 1967-68
- (2) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1967-68. [Placed in Library. see No. LT—62/69]

AIRCRAFT (SECOND AMENDMENT) RULES

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a

- (i) Supplementary Statement No. 1
- (ii) Supplementary Statement Nos. VII and VIII
- (iii) Supplementary Statement No. XV
- (iv) Supplementary Statement No. X
- (v) Supplementary Statement No. XV
- (vi) Supplementary Statement No. XVIII

[Placed in Library. See No. LT—65/69]

NOTIFICATION UNDER DELHI LAND REFORMS ACT, ARMS THIRD AMENDMENT RULES AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg

(1) to relay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954 :

- (i) The Delhi Land Reforms (Amendment) Rules 1967, published in Notification No. F. 60/LRO/67 in Delhi Gazette the dated 21st

copy of the Aircraft (Second Amendment) Rules 1968 published in Notification No. G. S. R. 2147 in Gazette of India dated the 14th December, 1968 under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library, see No. LT—64/69]

STATEMENT RE : ACTION TAKEN ON ASSURANCES

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table—

Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each :

(i) Supplementary Statement No. 1	Sixth Session, 1968 (Fourth Lok Sabha)
(ii) Supplementary Statement Nos. VII and VIII	Fifth Session, 1968 (Fourth Lok Sabha)
(iii) Supplementary Statement No. XV	Fourth Session, 1968 (Fourth Lok Sabha)
(iv) Supplementary Statement No. X	Third Session, 1967 (Fourth Lok Sabha)
(v) Supplementary Statement No. XV	First Session, 1967 (Fourth Lok Sabha)
(vi) Supplementary Statement No. XVIII	Tenth Session, 1964 (Third Lok Sabha)

September, 1967.

- (ii) Notification No. F. 60/LRO/67 published in Delhi Gazette dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967. [Placed in Library, see No. LT—1659/68.]
- (2) A copy of the Arms (Third Amendment) Rules, 1968 published in Notification No. G. S. R. 4 (English version) and G. S. R. 5 (Hindi version) in Gazette of India dated the 4th January, 1969, under sub-section (3) of section 44 of the Arms Rules, 1962. [Placed in Library, see No. LT—66/69]